

Sl.No.	Name of operator	No. of foreign pilots
5.	Indigo Airlines	96
6.	Alliance Air	07
7.	Air Asia	08
8.	Air Coasta	15
9.	TATA SIA (Vistara) Airlines	04
10.	Air Pegasus	02
11.	Go Airlines	06
12.	Air India Ltd.	Nil
13.	Non Scheduled/Other Operators	46
TOTAL		286

Skipping of compulsory medical test by GMR pilots

1634.SHRI DEVENDER GOUD T.: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that GMR pilots skipped medical tests, including mandatory breathalyser test, recently before flying aircraft;
- (b) if so, the details of the whole episode;
- (c) how Directorate General of Civil Aviation (DGCA) permitted them to fly without mandatory tests; and
- (d) what action it has taken on the company and also on pilots?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) During the Spot Check of M/s GMR Aviation Pvt. Ltd. carried out by DGCA on 14.04.2014, it was revealed that 10 pilots had not undergone breathalyser test which is mandatory before undertaking flight with VIP/Z+ category person on board. Scrutiny of pre-flight medical records for the period 12 March 2014 to 14 April, 2014 revealed that these pilots had operated number of flights with VIP/Z+ category person on board, during this period without undergoing mandatory breathalyser test.

- (c) As per CAR Section 5 Series F Part-III, it is the responsibility of operator to

ensure that Crew are subjected to Pre/Post Flight Medical Check including breathalyser test and report to DGCA. DGCA ensures compliance by carrying out Surveillance/Spot Check.

(d) DGCA has suspended the privilege of pilot licence of these pilots and subsequently issued warnings to these pilots. FIR was lodged with Delhi Police against doctor for falsely certifying the crew without conducting mandatory breathalyser test. Warning was also issued to the concerned officer of M/s GMR Pvt. Ltd.

Early Warning System Project of SFIO

1635. SHRI HUSAIN DALWAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has shelved the Early Warning System Project of the Serious Fraud Investigation Office (SFIO) to detect frauds, if so, details thereof; and

(b) how far the proposed replacing system would be effective in identification of frauds?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) A pilot testing of an early warning system was done during the year 2013-14. That system had to be dropped on account of unsatisfactory results, as it generated many false positives.

(b) In an effort to identify fraudulent activities at an early stage, Market Research & Analysis Unit (MRAU) of SFIO analyses information in public domain as well as inputs received from various other sources. Such alerts have necessarily to be corroborated through examination of books of account and other records by the field level offices of the Ministry for detection or identification of fraud. Further, MRAU's forensic lab assists investigating teams with digital data analysis.

Rejection of allegation of unfair business practices against auto-makers

1636. SHRI MOHD. ALI KHAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has rejected allegations of unfair business practices made against 18 auto-makers with respect to conditions put forward in their dealership agreements; and

(b) if so, the details thereof and if not, the present status thereof?